

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) and (b) There is no such category of 'Provisional Passes' being issued by the Bureau of Civil Aviation Security (BCAS). However, temporary one time Airport Entry Passes (AEPs) are issued on recommendation of MPs for their staff as per provision of BCAS AVSEC Circular No. 18/2009 dated 09/12/2009 para (ii). The record of temporary AEPs is destroyed after every 15 days as per BCAS Circular No. 15/2006 dated 18.08.2006. As such the number of such passes issued at T-3 for the period from 1st November, 2010 to 31st October, 2011 is not available.

Irregularities in Air India

349. SHRI MOHAMMED ADEEB: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the details of cases of malpractices, irregularities, misuse, misappropriation and embezzlement in Air India as on date; and

(b) the action being taken in each case?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) and (b) The information is being collected and will be laid on the Table of the House.

Discrepancies in the operation of flying schools

350. SHRI A. ELAVARASAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Directorate General of Civil Aviation which has been auditing the Pilot Training schools across the country has found discrepancies in the operation of almost all forty flying schools barring two, one in Rae Bareilly and other in Gondia;

(b) if so, the details thereof;

(c) whether these schools have been given time to rectify some of the discrepancies that have been pointed out and will be penalized if they do not comply; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) The Directorate General of Civil Aviation (DGCA) has carried out safety audits of the flying training Institutes and during the safety audits deficiencies in some of the schools related to the operation, flying training, maintenance, documentation etc. were observed.

(b) The main deficiencies observed by DGCA during the safety audits are (i) deficiencies in upkeep of documents; (ii) Improper maintenance of dossiers; (iii) insufficient number of ground instructors; (iv) Fuel, Mismanagement, False entries in authorization books; (v) non availability of contingency plan and emergency plan in case of accident to aircraft; (vi) Expired First Aid medicine; (vii)

Insufficient books in Library; (viii) Improper earthing point in Hanger; (ix) Improper maintenance of Tarmac; (x) Improper maintenance on side strips of Taxiways; (xi) Improper Boundary wall around operational area; (xii) Uncalibrated Battery charging equipment; (xiii) Fire fighting equipments not well equipped etc.

(c) to (d) On the basis of the observations made during the audit enforcement, the following actions were taken by DGCA against organizations:-

- (i) Ahmedabad Aviation and Aeronautics Ltd.-Warning Issued.
- (ii) Bombay Flying Club, Mumbai-Approval withheld from 13.07.2011-22.09.2011.
- (iii) Birmi Flying Academy Pvt. Ltd., Patiala-Approval suspended from 14.09.2011-23.11.2011.
- (iv) Gujarat Flying Training Institute, Vadodara-Organisation and CFI, approval suspended for two months.

Diversion of sanctioned funds to militant outfits of NER

351. SHRI BIRENDRA PRASAD BAISHYA: Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:

(a) whether Government has noticed any reports regarding divergence of fund amount from various sanctioned projects to the militant outfits of North Eastern region;

(b) if so, the details thereof including the steps taken in this regard;

(c) whether a large number of projects sanctioned by the Ministry under its different funding windows including foreign aided projects, which has not been achieved the target fixed for timely completion and total out-lay; and

(d) if so, the details thereof, State-wise, along with list of projects indicating total outlay, amount released, achievement made including action taken for their timely completion and financial allocation?

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI PABAN SINGH GHATOWAR): (a) No, Sir.

(b) Does not arise.

(c) and (d) Out of the total 1385 projects, sanctioned at cost of Rs. 11389.26 crore under the NLCPR scheme and special BTC package, 663 projects at a total cost of Rs. 3726.44 crore have been completed. Out of the remaining ongoing projects, in 425 projects completion has not been achieved on the target date. A State-wise list of these projects is enclosed at Annexure-I. [See Appendix 225 Annexure No. 2] These projects are at various stages of implementation. For the timely completion of these projects their progress is reviewed with the State Governments from time to time. To encourage the State Government for their expeditious completion, an